

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) There is no crisis as such developing in the sugar industry due to non-availability of cane. Some factories in some States have, however, reported about the difficulty in getting cane supply.

(b) A higher statutory minimum cane price of Rs. 13.00 as against Rs. 12.50 per quintal last year has been fixed for the current season, considering the capacity of the factories to pay higher prices, the Prime Minister has also advised that the payment of cane price by the factories should not be less than Rs. 16.00 per quintal. In order to facilitate cane supply to sugar factories and to forestall diversion to producers of other sweetening agents the State Governments have also been instructed not to permit the working of khandsari units before 31st December, 1980.

Waiving of Rules by D.D.A.

878. SHRI CHANDRAJIT YADAV:

SHRI RAJNATH SONKAR
SHASTRI.

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority have in certain cases allowed re-sale of plots and have allotted flats in areas other than the areas for which a person had registered himself and in certain cases have also waived the penalty fee for not constructing on the plot in time;

(b) whether it is also a fact that these concessions were refused in case of other applicants; and

(c) if so, the number of cases in which these concessions were allowed by the DDA stating the circumstances under which the relevant rules were waived?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN

SINGH): (a) The DDA has reported that as per policy, sale permission is given after 10 years of the execution of lease-deed and three years of the completion of the building. However, in cases where the plots have been purchased in auction, the period of 10 years has been reduced to 8 years. In exceptional circumstances, the Lt. Governor can relax these conditions. As regards allotment of flats, persons are not registered locality-wise. The Vice Chairman, DDA, is competent to waive the penalty for non-construction in deserving cases.

(b) All such cases are decided on merits.

(c) The information will be laid on the Table of the Sabha.

Mahatma Gandhi Statue at India Gate, New Delhi

879. SHRI P. J. KURIEN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have taken a decision with regard to the installation of Mahatma Gandhi statue at India Gate in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) and (b). The matter is under the active consideration of the Government.

District Rural Development Com- mittees

880. SHRI LAKSHMAN MALLICK: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government propose to set up District Rural Development Committees for the development of rural areas in the country; and

(b) if so, the details in this regard?